

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.243/99.

Friday this the 15th day of June 2001.

CORAM:

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

K.Prabhakaran, Gangmate,
Gang No.6, Southern Railway,
Shoranur. Applicant

(By Advocate Shri P.Ramakrishnan)

Vs.

1. Union of India represented by
General Manager, Southern
Railway, Chennai.
2. The Divisional Personnel Officer,
Southern Railway, Palakkad.
3. K.Narayanan Nair, Gangmate,
Southern Railway, Shornur.
4. K.Narayanan, Supervisor/P.Way
Southern Railway, Shoranur. Respondents

(By Advocate Smt. Sumathi Dandapani)(R.1&2)

The application having been heard on 15th June, 2001
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.M.SIVADAS, JUDICIAL MEMBER

This O.A. was admitted only in respect of reliefs 'a' and 'd'. Relief 'a' is to direct the respondents to promote the applicant as Keyman and Gangmate, with effect from the date of promotion of respondents 3 and 4 with consequential benefits.

2. The respondents have inter alia contended that the respondents 3 and 4 were promoted as Gangmates in the year

1997, that the cause of action has arisen at that point of time and that the prayer for a direction for promotion with effect from the date of promotion of respondents 3 and 4 is barred by limitation.

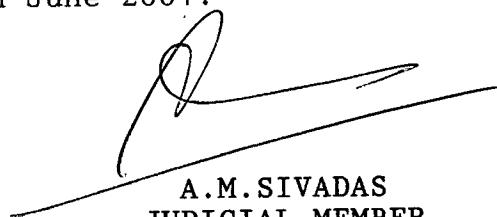
3. This O.A. was filed only on 1.2.1999. So, it is clear that this O.A. has been filed after a lapse of one year from the date on which the cause of action arose for the applicant. That being so, the contention of the respondents that the O.A. is barred by limitation is only to be upheld.

4. Accordingly, this O.A. is dismissed as time barred.

Dated the 15th June 2001.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER

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